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1912. ASSAM SECRETARIAT

FINANCIAL DEPARTMENT.

FINANCE-A.

December 1912

Nos. 13-16.

Decision that Magistrates in Native States shall be regarded as Magistrates for purposes of Rule 4 of the Rules under the Indian Securities Act.

REFERENCES TO FORMER CASES.

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ASSAM SECRETARIAT.

FINANCIAL DEPARTMENT.

FINANCE-A.

DECEMBER.

Nos. 13-16.

Decision that Magistrates in Native States shall be regarded as Magistrates for purposes of Rule 4 of the Rules under the Indian Securities Act.

TABLE OF CONTENTS.

No. 13.—From the Government of India, Finance Department, No. 618A., dated the 8th October 1912.

A-Enclosure to above.

- No. 14.—To the Political Agent, Manipur, and others, No. 4189-4203F., dated the 11th November 1912.
- No. 15.—From the office of the Comptroller and Auditor General, Calcutta, No. Debt—⁹²⁶/₃₂, dated the 27th November 1912.
- No. 16.—To the Political Agent, Manipur, No. 5239F., dated the 10th December 1912.

NOTES.

FINANCE-A, DECEMBER 1912.

Nos. 13-16.

Decision that Magistrates in Native States shall be regarded as Magistrates for purposes of Rule 4 of the Rules under the Indian Securities Act.

[PROGS. No. 13.]—FROM THE UNDER-SECRETARY TO THE GOVERNMENT OF INDIA, FINANCE DEPART-MENT, No. 618A., DATED THE 8-14TH OCTOBER 1912.

Under-Secretary,

Copy may be sent to the Political Agent, Manipur, Commissioners and the Deputy Commissioners. U. M. Sen.-30th October 1912.

Chief Secretary,

Perhaps draft may issue.

G. C. KBRWOOD.

7th November 1912. Issue the draft.

7th November 1912.

W. J. REID.

[PROGS. No. 14.]-To the Political Agent, Manipue, etc., No. 4189-4203F., dated the 11th November 1912.

[PROGS. No. 15.]—FROM THE COMPTROLLER GENERAL, CALCUTTA, NO. DEBT-926-32 OF 1912, DATED THE 27TH NOVEMBER 1912.

Under-Secretary,

Copy of the letter may be forwarded to the Political Agent, Manipur, for his information and necessary action.

D. W.-5th December 1912.

Chief Secretary,

6th December 1912. 6th December 1912.

G. C. KERWOOD. W. J. REID.

[PROGS. NO. 16.]—TO THE POLITICAL AGENT, MANIPUE, NO. 5239F., DATED THE 10TH DECEMBER 1912.

[FILE No. ——F. OF 1912].

ASSAM SECRETARIAT.

FINANCE-A.

December 1912.

Decision that Magistrates in Native States shall be regarded as Magistrates for purposes of Rule 4 of the Rules under the Indian Securities Act.

No. 618-A.

1.

GOVERNMENT OF INDIA.

FINANCE DEPARTMENT.

ACCOUNTS AND FINANCE. Public Debt.

FROM

E. M. COOK, Esg., I.C.S.,

Under Secretary to the Government of India,

То

T

				BOMBAY
	OUTER	OF CHERNEN		BENGAL
HE	CHIEF	SECRETARY TO THE		BIHAR AND ORISSA
		GOVERNMENT	OF	THE UNITED PROVINCES
				THE PUNJAB
				KITD MA

THE HON'BLE THE CHIEF COMMISSIONER, CENTRAL PROVINCES.

Simla, the 8th October 1912.

MADRAS

SIR,

I am directed to say that the Government of India have decided that Magistrates or officers exercising magisterial powers in Native States shall be "Copy enclosed for ready referenc". Notification No. 4870-A., date the roth September 1902 as amended by subsequent notifications. His Excellency the Governor in Council His Honour the Lieutenant Governor In Council] this decision may be communicated to the States

under the control of the Government of Madras, etc.

I have the honour to be,

SIR,

Your most obedient servant,

(Sd.) E. M. COOK,

Under Secretary to the Government of India.

Copy forwarded to the Comptroller General with reference to his letter No. $\frac{Debt. 376}{3^2 \text{ of } 1912}$, dated the 6th July 1912, for information and further necessary action.

Copy, with a copy of the letterfrom the Comptroller General No.Debt. 376t With a copy of the notes.dated the 6th July 1912, forwarded to the
Foreign Department†.

By order, etc.,

E. M. COOK,

Under Secretary to the Government of India.

No. 618-A.

GOVERNMENT OF INDIA.

FINANCE DEPARTMENT.

ACCOUNTS AND FINANCE. Public Debt.

FROM

E. M. COOK, Esg., I.C.S.,

Under Secretary to the Government of India,

To

THE CHIEF SECRETARY TO THE GOVERNMENT OF

MADRAS
BOMBAY
BENGAL
BIHAR AND ORISSA
THE UNITED PROVINCES
THE PUNJAB
BURMA

THE HON'BLE THE CHIEF COMMISSIONER, CENTRAL PROVINCES. ASSAM

Simla, the 8th October 1912.

SIR.

I am directed to say that the Government of India have decided that Magistrates or officers exercising magisterial powers in Native States shall be "Copy enclosed for ready reference. Notification No. 4870-A., date i the 10th Sep-tember 1902 as amended by subsequent notifica-tions. Magistrates or officers exercising magisterial powers in Native States shall be regarded as "Magistrates" for the pur-poses of rule 4* of the rules under the Indian Securities Act, 1886. 1 am to request that [with the permission of His Excellency the Governor in Council His Honour the Lieutenant Governor in Council His Honour the Lieutenant Governor under the control of the Government of Madras, etc., under the control of the

I have the honour to be,

SIR,

Your most obedient servant,

(Sd.) E. M. COOK,

Under Secretary to the Government of India.

Copy forwarded to the Comptroller General with reference to his letter No. Debt. 376 32 of 1913, dated the 6th July 1912, for information and further necessary action.

+ With a copy of the notes.

Copy, with a copy of the letter from the Comptroller General No. Debt. 376 32 of 1912, dated the 6th July 1912, forwarded to the Foreign Department[†].

By order, etc.,

E. M. COOK,

Under Secretary to the Government of India.

1

GOVERNMENT OF INDIA.

FINANCE DEPARTMENT.

ACCOUNTS AND FINANCE. Public Debt.

To

1.5

1.2

THE GOVERNMENTS OF MADRAS, BOMBAY, BENGAL, BIHAR AND ORISSA, UNITED PROVINCES, PUNJAB AND BURMA.

THE CHIEF COMMISSIONERS, CENTRAL PROVINCES AND ASSAM.

No. 618-A. Dated, Simla the 8th October 1912.

Decision that Magistrates in Native States shall be regarded as Magistrates for purposes of rule 4 of the rules under the Indian Securities Act.

G. C. B. P., Simla,-No. 452 Fin. D.-9-10-12.-532-M.D.D.

Rule 4 of the Rules under the Indian Securities Act, 1886.

5

4. (1) Every endorsement purporting to be signed by a native female shall be attested by the signatures of two respectable witnesses.

(2) Such witnesses shall appear in person before-

(a) An officer in charge of a Treasury, or

- (b) An officer in charge of a Sub-Treasury (not being a ministerial officer) empowered by law to take evidence, or
- (c) A Justice of the Peace or Magistrate,

and shall testify to the genuineness of the endorsement.

(3) Such officer or Magistrate shall authenticate the examination of every such witness in the following form, namely :---

Examined before me.

Sd. A. B.,

District.

District.

Magistrate, Magistrate Treasury Officer } at in the

5 - 0 - - - -

Sub-Treasury Officer

Provided that-

- (1) In the case of English endorsements, the provision of this rule and
- (2) In the case of receipts for payment of interest on Government Promissory Notes made at a Presidency Bank, the provisions of sub-rules (2) and (3)

shall not be enforced unless it is specially so directed by the officer making the payment.

No. 14.

No. 4189-4203F., dated Shillong, the 11th November 1912.

4

Memo. by-The Under-Secretary to the Chief Commissioner of Assam, Financial Department.

1

Copy of letter No. 618A., dated the 8-14th October 1912, from the Under-Secretary to the Government of India, is forwarded to Deputy Commissioners for information.

No. 15.

No. Debt-926-32 of 1912, dated Calcutta, the 27th November 1912.

From-The Comptroller and Inditor General, Calcutta,

To-The Hon'ble the Chief Commissioner of Assam,

I have the honour to invite attention to the Government of India, Finance Department, letter No. 618A. Accounts and Finance, dated the 8th October 1912, on the subject of verification of endorsements of native females, and on Government Promissory Notes, by Magistrates in Native States, under Article 187, Civil Account Code. As the appointments of officers of Native States are not notified in Government gazettes, I have the honour to request that the States under your control may be asked to direct that the seals of the verifying Magistrates be affixed against their signatures as a proof of their authenticity.

No. 16.

No. 5239F., dated Shillong, the 10th December 1912.

Memo. by-The Under-Secretary to the Chief Commissioner of Assam, Financial Department

Copy of letter No. $\frac{\text{Debt 926}}{\text{sz of 1912}}$, dated the 27th November 1912, from the Comptroller General, forwarded to the Political Agent, Manipur, for information and necessary action, in continuation of memorandum No. 4189- \pm 203F., dated the 11th November 1912.

A. S. P.O. (A. & F. -Progs.) No. 198-10+9-13-3-1913.